

ITEM NO.28

COURT NO.2

SECTION XII-A

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s). 6779/2021

(Arising out of impugned final judgment and order dated 06-04-2021 in CRP No. 117/2021 passed by the High Court For The State Of Telangana At Hyderabad)

M/S THE HYDERABAD CRICKET ASSOCIATION

Petitioner(s)

VERSUS

M/S CHARMINAR CRICKET CLUB &amp; ANR.

Respondent(s)

(Mr. Santosh Krishnan, AOR has filed appearance on behalf of the Single Member Committee.

IA No. 183293/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 192397/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 158427/2021 - CLARIFICATION/DIRECTION

IA No. 192406/2022 - INTERVENTION/IMPLEADMENT

IA D. NO. 187898/2023 - INTERVENTION/IMPLEADMENT

IA D. NO. 187899/2023 - APPROPRIATE ORDERS/DIRECTIONS

WITH

SLP(C) No. 16526/2021 (XII-A)

IA No. 12837/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA NO.92506/2023 - FOR DIRECTIONS

IA NO.164838/2023 - FOR SETTING ASIDE ORDER DATED 31.07.2023 PASSED BY SINGLE MEMBER COMMITTEE AND APPLICATION FOR DIRECTIONS

SLP(C) No. 6819/2021 (XII-A)

SLP(C) No. 16628/2021 (XII-A)

Date : 15-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s)

Mr. Santhosh Krishnan, AOR  
Ms. Deepshikha Sansanwal, Adv.

Mr. Prakhar Sharma, Adv.  
Ms. Anu Gupta, AOR

Mr. Avishkar Singhvi, Adv.  
Mr. Vinay P Tripathi, Adv.  
Mr. B. Shravanth Shanker, AOR  
Mr. Rahul Jajoo, Adv.

Ms. Tatini Basu, AOR  
Mr. Kumar Shashank, Adv.  
Ms. Nitipriya Kar, Adv.  
Mr. Bharat J Joshi, Adv.

Mr. Siddharth Dave, Sr. Adv.  
Ms. Shreyasi Kunwar, AOR  
Ms. Preeti Pawar, Adv.  
Mr. Ravindra Vikram, Adv.

**For Respondent(s)** Mr. Rakesh Kumar Khanna, Sr. Adv.  
Mr. Ashutosh Dubey, AOR  
Mr. Abhishek Chauhan, Adv.  
Mr. Ashutosh Dubey, Adv.  
Mrs. Rajshri Dubey, Adv.  
Mr. H. B. Dubey, Adv.  
Mr. Amit P Shahi, Adv.  
Mr. Amit Kumar, Adv.  
Mr. Gaurav Yadav, Adv.  
Mr. Aman Bajpai, Adv.  
Ms. Ramya Khanna, Adv.  
Mr. Anjan Dutta, Adv.  
Mr. Aman H. Bajpai, Adv.

Mr. Shashi Bhushan Kumar, AOR

Mr. Avishkar Singhvi, Adv.  
Mr. Vinay P Tripathi, Adv.  
Mr. B. Shravanth Shanker, AOR  
Mr. Rahul Jajoo, Adv.

Mr. Gaichangpou Gangmei, AOR  
Mr. Arjun D. Singh, Adv.  
Mr. Yashvir Kumar, Adv.  
Ms. Lothungbeni T. Lotha, Adv.

**Impleadment** Mr. Dama Seshadri Naidu, Sr. Adv.  
Mr. Byrapaneni Suyodhan, Adv.  
Ms. Tatini Basu, AOR

**UPON hearing the counsel the Court made the following**

**O R D E R**

**IA No. 183293/2023 - APPROPRIATE ORDERS/DIRECTIONS**

This application has been filed on behalf of the Single Member Committee presided over by Hon'ble Justice L. Nageswara Rao (Retired Judge of this

Court) appointed vide order dated 14.02.2023.

It appears that contrary to the intent of our order to put an end to the mess which was going on, in the process of working of the Single Member Committee and in appointing one Mr. Sampath Kumar to assist him in the election process, various parties have been approaching the High Court and seeking different orders. Some proceedings have also been filed before the District Courts.

In our view, no such proceedings could have been initiated at all and if they have any grievance, the only remedy lays before this Court.

The result of the aforesaid is that we restrain the High Court and the District Courts from passing any order *qua* the working of the Single Member Committee and if orders have been passed, the same will not be given effect to.

It is made clear that these orders are specifically passed today in pursuance to our jurisdiction under Article 142 of the Constitution of India.

The application stands disposed of.

IA No. 192406/2022 - INTERVENTION/IMPLEADMENT

In view of the reference to the Single Member Committee, the application does not survive for consideration and the same stands disposed of.

**REST OF THE APPLICATIONS**

**List on 31.10.2023.**

The pendency of any application before this Court will thus, not come in the way of the Single Member Committee in proceeding with the mandate to hold elections.

**(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS**

**(POONAM VAID)  
COURT MASTER (NSH)**